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## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 377) 17 With C.P. (I.B) No. 127/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.01.2018

Name of the Company:

Asset Reconstruction Company (India) Ltd.

V/s.

Neesa Leisure Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)		DESIGNATION	REPRESENTATION	SIGNATURE
1.	Ravish Bhat	Adv	Pespondes	Porheitt
2.	NAVIN PAHWA WITH	SR-ADV	Petitioner	
	RITUSHAH	ADJ.	· · ·	
•	FOR THAKKAR AND PAHWA			•

## <u>ORDER</u>

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Financial Creditor/Petitioner. Learned Advocate Mr. Ravish Bhatt present for Respondent.

It is represented that the decision relating to jurisdiction of Adjudicating Authority under IB Code is under consideration before the Larger Bench of NCLT, New Delhi in matters wherein winding up petitions are pending before various Hon'ble High Courts at different stages.

In view of the same, list the matter on 30.01.2018.

Miser

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 16th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL